

Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)

**APPEAL No. 115 of 2011 &  
IA- 187 of 2011**

**Dated : 20<sup>th</sup> October, 2011**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. V.J. Talwar, Technical Member**

**In the matter of:**

**Reliance Infrastructure Ltd. & Ors. ....Appellant (s)  
Versus  
Maharashtra Electricity Regulation Comm. & Anr. ... Respondent (s)**

Counsel for the Appellant (s) : Mr. Hasan Murtaza

Counsel for the Respondent (s) Mr. Hemant Singh for WPCL

**APPEAL No. 143 of 2011 &  
I.A. No. 224 of 2011**

**In the matter of:**

**Vegan Inc. ....Appellant (s)  
Versus  
Maharashtra Electricity Regulation Comm. & Ors. ... Respondent (s)**

Counsel for the Appellant (s) : Mr. Pawan Upadhyay, Mr. Jayesh Gaurav  
Mr. Param Kr. Mishra & Mr. Anisha Upadhyay

Counsel for the Respondent(s): Mr. Hasan Murtaza for R.3  
Mr. Hemant Singh for R.4

**ORDER**

The learned counsel for Respondent No.4 in Appeal No. 143 of 2011 seeks some time to file the reply. Accordingly, he is directed to file the same on or before 24.10.2011 after serving copy on the other side.

Post the matters for hearing on **17.11.2011.**

**(V. J. Talwar)**  
**Technical Member**  
TS/KS

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**